

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।  
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER  
AND  
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

Sl. No.	ITA No.	Name of Appellant	Name of Respondent	Asst. Year
1.	499/PUN/2019	Shri Devidas Bhimrao Mundphane 215-216, Indulal Complex, LBS Road, Navi Peth, Pune-411 030 PAN : AANPM8598G	The DCIT, Circle-3, Pune	2011-12
2.	1438/PUN/2018	Dr. (Mrs.) Swapna Amol Hendre, Madhukunj, Gurukul Hsg. Society, Saswad, Purander, Dist. Pune-412 301 PAN : AAUPH0565P	The Income Tax Officer, Ward 11(1), Pune	2013-14
3.	54/PUN/2019	Kazi Matin Aminuddin 17, Gangadhar Housing Society, Behind Old Medical College, Solapur, Pin-413 001 PAN : AQVPK8299A	The Income Tax Officer, Ward-1(1), Solapur.	2012-13

Assessee by : Withdrawal Applications

Revenue by : Shri S.P Walimbe

सुनवाई की तारीख / Date of Hearing : 08.06.2021

घोषणा की तारीख / Date of Pronouncement : 08.06.2021

**आदेश / ORDER**

These three appeals preferred by the different assessees for the various assessment years mentioned in the caption emanates from the orders of

Commissioner of Income Tax (Appeals) as per the respective grounds of appeal on record.

2. In the above captioned appeals, the assessee submitted that they want to withdraw the grounds of appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act, 2020 ('the VSV Act') and have filed respective withdrawal applications along with Form-3 in this regard.

3. The Ld. DR has no objection in case the assessee wish to withdraw the appeals. Hence, we permit the withdrawal. Appeals of assessee are dismissed being withdrawn.

4. In the result, **all the three appeals of assessee are dismissed as withdrawn.**

Order pronounced on 08<sup>th</sup> day of June, 2021.

Sd/-

**S.S. VISWANETHRA RAVI**  
**JUDICIAL MEMBER**

Sd/-

**INTURI RAMA RAO**  
**ACCOUNTANT MEMBER**

पुणे / Pune; दिनांक / Dated : 08<sup>th</sup> June, 2021

SB

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Concerned CIT(Appeals).
4. The Concerned CIT.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच, पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	08.06.2021	Sr.PS/PS
2	Draft placed before author	08.06.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		